

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 221 of 2018

IN THE MATTER OF:

Jindal Steel and Power Ltd.
Versus
Arun Kumar Jagatramka & Anr.

...Appellant
...Respondents

Present:

For Appellant : **Mr. Karan Batura, Advocate**

For Respondents: **Mr. Abhijeet Sinha, Mr. Sandeep Bajaj, Mr. Soayib Qureshi, Mr. Deepanjan Dutta, Ms. Shrivalli Kajaria, Mr. Aditya Shukla, Advocates for R-1**

Mr. Nakul Mohta, Advocate for R-2

ORDER

10.07.2019 - One of the question arises as to whether the appeal u/s 421 is maintainable against the impugned order, in view of the decision of this Appellate Tribunal in "***Company Appeal (AT) (Insolvency) No. 224 of 2018 in Y. Shivram Prasad Vs. S. Dhanapal & Ors.***" passed on 27th February, 2019, if such judgement is applicable in the present case.

We have heard the parties on merit. **Judgement is reserved.**

Parties may file their short written submissions not more than three pages by 15th July, 2019.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)